HIGH COURT OF MADHYA PRADESH: JABALPUR

CIRCULAR

No.C/1778

Jabalpur Date: 19.07.2020

In continuation of earlier circular(s)/direction(s) issued by the High Court from time to time, Hon'ble the Chief Justice of the High Court of M.P. having taken into consideration all the prevailing factors, for effective control over the spread of COVID-19 in the State of M.P., has been pleased to issue directions regarding functioning of the High Court as well as the District Courts/Family Courts in the State of M.P. as follows:

"The limited functioning as per circular No.D/2377 dated 27.06.2020 and circular No.Q.12 dated 4th May 2020 and other relevant guidelines/directions issued by the High Court is extended from 20th July, 2020 till 25th July, 2020 for the High Court, Principal Seat at Jabalpur and Bench at Gwalior as well as for District Courts in the State of M.P. except High Court of M.P., Bench at Indore and its Registry where the circular No.Q1/7 dated 16th July, 2020 has been enforced with effect from 17.07.202 till 24.07.2020."

For the Subordinate Courts including Family Courts at Indore, a circular No.Q2/7 dated 17.07.2020 has been issued separately.

By the order of Hon'ble the Chief Justice

(Rajendra Rumar Vani) Registrar General